

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Company Appeal (AT) (Ins) No. 684 of 2022

IN THE MATTER OF:

CFM Asset Reconstruction Pvt. Ltd.

...Appellant

Versus

Rishi Gupta & Anr.

...Respondents

Present:

For Appellants: Mr. Ritin Rai, Sr. Counsel with Mr. Ayush Agarwala, Mr. Jatin Kumar and Ms. Tahira Kathpalia, Advocates.

For Respondents: Mr. Aditya Narayan Mahajan, Mr. Suvaankoor Das and Ms. Arushi Kaulaskar, Advocates.

**ORDER
(Virtual Mode)**

15.06.2022: Heard Mr. Ritin Rai, Sr. Counsel appearing for the Appellant.

Let notice be issued to the Respondents through speed post returnable by 04.07.2022. The Appellant is required to file the requisite along with the process fee within three working days beginning from tomorrow before the Office of the Registry without fail. The Appellant is required to provide the e-mail address of the Respondent and also mobile no. of the Respondents before the Office of the Registry, so as to enable the Registry to do the needful in this regard.

Till the next date of hearing, the impugned order dated 31.03.2022 passed in CP (IB)-4045(MB)/2019 by the Adjudicating Authority (National Company Law Tribunal, Mumbai Bench, Court- II) shall remain stayed.

The Registry is directed to list the matter on **04th July, 2022**.

**[Justice M. Venugopal]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

sr/rr